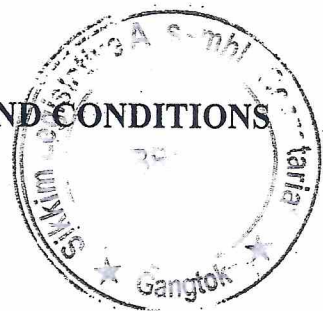


**THE SIKKIM LABOUR (REGULATION OF EMPLOYMENT AND CONDITIONS
OF SERVICE) (AMENDMENT) BILL, 2022
(Bill No. 20 of 2022)**



**A
BILL**

further to amend the Sikkim Labour (Regulation of Employment and Conditions of Service) Act, 2021.

Be it enacted by the Legislature of Sikkim in the Seventy-third Year of the Republic of India as follows:

Short title and commencement

1. (1). This Act may be called the Sikkim Labour (Regulation of Employment and Condition of Service) (Amendment) Act, 2022.
- (2). it shall come into force at once.

Amendment of Section 29

2. In the Sikkim Labour (Regulation of Employment and Conditions of Service) Act, 2021, in section 29,-

(a). in clause (a), the words “simple imprisonment which may extend upto three months or” appearing after the words “punishable with” and before the words “a fine” and the words “or both and in default to pay the fine simple imprisonment for a period of 30 (thirty) days”, appearing after the figure “Rs.10,000/”, shall be omitted.

(b). in clause (b), the words “simple imprisonment upto three months or” appearing after the words “punishable with” and before the words “a fine” and the words “or both and in default to pay the fine simple imprisonment for a period of 30 (thirty) days”, appearing after the figure “Rs.10,000/”, shall be omitted.

(c). in clause (c), the words “simple imprisonment upto a period of one month or” appearing after the words “punishable with” and before the words “a fine”, and the words “or both and in default imprisonment for a period of 20 (twenty) days” appearing after the figure “Rs.5,000/”, shall be omitted.

(d). in clause (d), the words “simple imprisonment upto a period of one month or” appearing after the words “punishable with” and before the words “a fine”, and the words “or both” appearing after the figure “Rs.2,000/”, shall be omitted.

